

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 11th January 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 12 OF 2010

A Bill further to amend the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act
22 of 1959.

2. In section 47 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, in sub-section (3),—

Amendment of
Section 47.

(1) for the expression “one year”, the expression “two years” shall be substituted;

(2) after the proviso, the following proviso shall be added, namely:—

“Provided further that every trustee who has not completed a term of office of one year on the date of commencement of the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 2010 shall continue to be the trustee for the period of two years from the date of his appointment.”.

STATEMENT OF OBJECTS AND REASONS.

The non-hereditary trustees appointed under the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Tamil Nadu Act 22 of 1959) for a term of one year, have taken sincere steps to develop various activities including renovation works in temples and also to provide amenities to the devotees. It is widely felt that the term of one year is quite insufficient to function effectively and to initiate action in respect of all the developmental activities of the religious institutions and to carry out a programme for the proper administration of the religious institution, their term of office may be increased. The Government have examined the matter carefully and decided to increase the term of office of the non-hereditary trustees from one year to two years by suitably amending sub-section (3) of section 47 of the said Act.

2. The Bill seeks to give effect to the above decision.

KR. PERIAKARUPPAN,
*Minister for Hindu Religious and
Charitable Endowments.*

M. SELVARAJ,
Secretary.